## THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-15/2013(pt.)/ 3004 /A

From :-

Smti Pronita Morang,

Jt. Registrar (Vigilance), Gauhati High Court,

Guwahati.

To,

Shri Ratnadip Bhattacharjee,

District & Sessions Judge,

Darrang, Mangaldai.

Dated Guwahati the 15 May, 2025.

Sub:

Casual leave.

Ref:-

Your letter Nos. DJ(D) 2724 dtd. 05.05.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted casual leave on 13.05.2025 and 14.05.2025, along with station leave permission, with the official vehicle, at own cost, from the evening of 09.05.2025 till the morning of 15.05.2025. The Additional District & Sessions Judge (FTC), Darrang, Mangaldai, in her absence, the Chief Judicial Magistrate, Darrang, Mangaldai and in his absence, the i/c CJM, Mangaldai will remain in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-15/2013(pt.)/3005 /A, dated 15.5. 2025

Copy to:

1. The Project Manager, Gauhati High Court, Guwahati.

(20,000,5h)

JT. REGISTRAR (VIGILANCE)